

Ministry of Finance (Department of Revenue and Insurance), under section 33 of the Central Excises and Salt Act, 1944:

(i) Notification G.S.R. No. 301, dated the 11th March, 1972, publishing the Central Excise (Third Amendment) Rules, 1972.

(ii) Notification G.S.R. No. 304, dated the 11th March, 1972, publishing the Central Excise (Fourth Amendment) Rules, 1972. [Placed in Library. See No. LT—1580/72 for (i) and (ii)]

(b) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 305, dated the 11th March, 1972, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT—1673/72]

(c) A copy (in English and Hindi) each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 :

(i) Notification G. S. R. No. 306, dated the 11th March, 1972, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-1579/72]

(ii) Notification G.S.R. No. 104E, dated the 17th March, 1972, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-1671/72]

(iii) Notifications G.S.R. No. 188-E, to 192-E, dated the 17th March, 1972, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-1671/72]

(iv) Notification G.S.R. No. 328, dated the 18th March, 1972, together with an Explanatory memorandum thereon. [Placed in Library. See No. LT-1579/72]

(d) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 187-E, dated the 17th March, 1972, under sub-section (5) of section 4 of the Finance Act, 1971, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-1671/72]

(e) A copy (in English and Hindi) of the Ministry of Finance (Department

of Revenue and Insurance) Notification G.S.R. No. 196(E), dated the 18th March, 1972, issued under section 5 of the Inland Air Travel Tax Act, 1971. [Placed in Library. See No. LT-1578/72]

THE KEROSENE (FIXATION OF CEILING PRICES) AMENDMENT ORDER, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BALBIR SINGH) : Madam, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Petroleum and Chemicals Notification G.S.R. No. 195 (E), dated the 17th March, 1972, publishing the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1972. [Placed in Library. See No. LT—1662/72.]

ANNUAL PLAN, 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) : Madam, I beg to lay on the Table a copy (in English and Hindi) of the Annual Plan, 1972-73. [Placed in Library. See No. LT—1634/72]

THE CANTONMENTS EXTENSION OF RENT CONTROL LAWS AMENDMENT BILL, 1971—Contd.

श्री मान सिंह वर्मा (उत्तर प्रदेश) : उप-सभाध्यक्ष महोदय, यह जो बिल इस समय सदन के समक्ष आया है, इसी प्रकार का विधेयक पिछले सत्र में आया था और उसका संबंध उत्तर प्रदेश से था। आज भी, एक दूसरा बिल भी, बिल्कुल ऐसा ही आने वाला है जोकि सिकंदराबाद, औरंगाबाद छावनियों से संबंधित है।

महोदय, बार बार इस तरह के छोटे विधेयक आते रहते हैं उन दोषों को दूर करने के लिए जो दोष सिविल कानून और मिलिटरी कानून के कारण आ जाते हैं। महोदय, तो मैं यह निवेदन करना चाहता हूँ कि इस प्रकार के पीसमील मैजस उस क्षेत्र के लिए जिसको छावनी कहा जाता है आते रहते हैं। इस क्षेत्र में सिविल पापुलेशन रहती है और उनके लिए इस तरह की चीज बराबर आती रहती है।

महोदय, मैं माननीय मंत्री जी का ध्यान